

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 586 of 2018**

**IN THE MATTER OF:**

**Earth Infrastructure Ltd.**

**...Appellant**

**Vs**

**Deepak Khanna**

**...Respondent**

**Present:**

**For Appellant: None**

**For Respondent: Mr. Ashok Kumar Juneja, Advocate for IRP.**

**ORDER**

**22.10.2018:** Earlier when the matter was taken up on 27<sup>th</sup> September, 2018 following order was passed:-

**“ORDER**

**27.09.2018** *On the ground that the learned Senior Counsel for the appellant is indisposed on the sad demise of his uncle, the case is adjourned.*

*Post the case ‘for Admission (Fresh Case)’ on 22<sup>nd</sup> October, 2018.”*

2. Today in spite of repeated calls when nobody appears for the Appellant, we pass over the matter. When the matter was again taken up at 12:25 PM nobody appears on behalf of the Appellant. The appeal is accordingly dismissed for non-prosecution.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

am/gc